

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 221
CP-9(ND)2012
IA-304/2023

IN THE MATTER OF:

Ravi Shankar Aggarwal

...

Applicant/Petitioner

Versus

Jay Complex Pvt. Ltd. and Others

...

Respondent

Under Section: (111)

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : CS Shivam Rastogi/ Adv. Rushil Mittal

For the Respondent : Adv. Utkarsh Sharma, for R- Nos. 1 to 3

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-304/2023:-The Ld. Counsels appearing for the parties are ad-idem that the Petition is not amenable to the jurisdiction of New Delhi Bench. Ld. Counsels for the Petitioner seeks an adjournment to take appropriate steps for transferring the petition before the appropriate bench. At his request, the hearing is deferred to 19.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)